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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.No.22/2004 in O.A.No.438/2002

Thursday, this the 11th day of March, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Asstt. Sub-Inspector Balbir Singh  
No.2590/NW  
s/o Sh. Jai Chand  
r/o Village & PO Guhana  
Distt. Sonepat, Haryana

(By Advocate: Shri Sachin Chauhan) ..Applicant

Versus

1. Shri R.S.Yadav  
Addl. Dy. Commissioner of Police  
North West District  
Police Station Ashok Vihar, Delhi

2. Shri N. Gopala Sawami  
Secretary, Ministry of Home Affairs  
North Block, New Delhi

(By Advocate: Shri Ajesh Luthra) ..Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

Learned counsel for respondents states that the amount due to the applicant has since been paid. Applicant's learned counsel states that substantial amounts have been paid but, according to him, some more amount is also due to the applicant. He states that the applicant shall calculate the same and represent to the respondents for payment of the same and in case the need arises, he shall take recourse under the law.

2. Allowed as prayed. Subject to aforesaid, the rule is discharged.

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( S. K. Naik )  
Member (A)

/sunil/

*VS Ag*  
( V. S. Aggarwal )  
Chairman